

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-102**  
New IA-1595/2021  
IN  
IB-149(ND)/2020

**IN THE MATTER OF:**

Gagan Randev

**Vs.**

Ramprastha Realty Pvt. Ltd.

....**FINANCIAL CREDITOR**

....**RESPONDENT**

**SECTION**

**U/s 7 IBC code 2016**

**Order delivered on 09.04.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/FC

: Mr. John Thomas, & Aayushya Aankul, Advocates

**ORDER**

Counsel for the Applicant/ Petitioner is present and prayed to withdraw the main petition i.e., IB-149(ND)/2020 on the ground that the Corporate Debtor is already under CIR process vide order dated 09.03.2021 passed by the Principal Bench in another matter. The application is allowed, the main petition i.e., IB-149/2020 is **dismissed as withdrawn.**

- *Sd* -

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

- *Sd* -

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**